

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

OA-2071/2018

New Delhi, this the 02nd day of August, 2018

**Hon'ble Sh. V. Ajay Kumar, Member(J)
Hon'ble Sh. A.K. Bishnoi, Member(A)**

Sh. K. Srinivasulu,
Aged about 53 years,
s/o Sh. K. Partha Sarathi,
R/o 102, South Block,
Express Towers, White Fileds,
Kondapur, Hyderabad.
(Presently working as Dy. General Manager (Tech)
In NHAI at Warangal)

... Applicant

(Through Sh. S.K. Gupta)

Versus

National Highways Authority of India,
Through Chairman,
G-5 & 6, Sector 10, Dwarka,
New Delhi-110075. ... Respondents

(through Sh. Bhanu Gupta for Sh. Ankur Chhibber)

ORDER(ORAL)

Hon'ble Sh. V. Ajay Kumar, Member(J)

When this matter is taken up for hearing, learned counsel for the applicant submits that the applicant would be satisfied if the OA is disposed of with a direction to the respondents to consider his (Annexure A/8) representation, dated 16.05.2018 within a fixed time frame by keeping in view the judgment of this Tribunal in OA No. 4495/2015 dated 10.03.2016 (Annexure A/3).

2. In the circumstances, this OA is disposed of without going into the merits of the case by directing the respondents to consider the (Annexure A/8) representation dated 16.05.2018 of the applicant by duly keeping in view the decision of this Tribunal in OA No. 4495/2015 dated 10.03.2016 (Annexure A/3) and any other material on the issue available with them, within two months from the date of receipt of a certified copy of this order. No costs.

(A.K. Bishnoi)
Member(A)

(V. Ajay Kumar)
Member(J)

/ns/